

EASTERN RAILWAY

Following e-tender is invited by the Divisional Railway Manager, Eastern Railway, Howrah from tenderers having experience of similar nature of work and required financial capabilities including those registered with Irrigation/CPWD/SEB/MES or any public sector undertaking for the following work : **Sr. DEN/4/HWH : E-Tender No. 115, 2022-23, dtd. 07.09.2022. Description of work:** Provision of sheds on FOBs, improvement to PF sheds, toilets, provision of one deep tube well at RPH station and other ancillary works in the section of AEN/BHP and AEN/RPH. **Approx. Cost:** Rs. 1,09.51,693.26. **Earnest Money:** Rs. 2,04,800/- **Cost of tender form :** Nil. **Completion period:** 6 months from the date of issue of acceptance letter. **Closing date & time of tender:** 30.09.2022 at 14.00 hrs. In case the date of closing mentioned in the Notice Inviting Tender is declared a holiday/bandh/strike on any account, the date of closing tender online will not be changed as the application in the website of IREPS does not permit submission of any offer after closing date and time of the tender. However, opening of tenders online will be done next working day. The details of tender are available at website www.ireps.gov.in. Tenderers are requested to submit their offer online on the above website. Payment of EMD and TDC - payment of earnest money deposit (EMD) & Tender document cost, in respect of E-tendering, should be accepted through net banking or payment gateway only through above website. Note : Fixed Deposit Receipt (FDR) will not be accepted as EMD for tenders invited on IREPS (E-tender portal). No manual offer will be accepted. (HWH-200/2022-23) Tender Notices are also available at Website www.er.indianrailways.gov.in / www.ireps.gov.in Follow us at : @EasternRailway Eastern Railway Headquarter

EASTERN RAILWAY

Sr. Divisional Commercial Manager, Eastern Railway, Asansol division invites open e-Auction through IREPS portal vide website www.ireps.gov.in for awarding the contract, details of which are as under : **Category of Auction : Parking, e-Auction Catalogue No. : C-3-ASN-PARK-19, e-Auction start date : 19.09.2022, 14.00 hrs. Name of station/Location :** (1) 2 wheeler at Waria Railway station, (2) 2 wheeler at Bhimgarah Railway station, (3) 2 wheeler at Kajoragram Railway station, (4) 3 & 4 wheeler at SURJI Railway station, (5) 2, 3, & 4 wheeler at Dubrajpur Railway station, (6) 2, 3, & 4 wheeler at Ukhara Railway station, (7) 2, 3, & 4 wheeler at Mahesha Munda Railway station, (8) 2 wheeler at Mathurapur Railway station, (9) 2, 3, & 4 wheeler at Katoriya Railway station, (10) 2, 3, & 4 wheeler at Sankarpur Railway station. All prospective bidders are advised to visit website www.ireps.gov.in for full details and to participate against the above mentioned e-Auction on 19.09.2022 at 14.00 hrs. (ASN-96/2022-23) Tender Notices are also available at Website www.er.indianrailways.gov.in / www.ireps.gov.in Follow us at : @EasternRailway Eastern Railway Headquarter

MADHYA BHARAT PAPERS LIMITED
Regd. Office: Vill. Birgahni, Rly & Post Champa 495671,
Dist. Jangir-Champa, Chhattisgarh
CIN: L21012CT1980PLC001682, Phone: 09203390628
Website: www.mbp.in, Email: info@mbpl.in

NOTICE OF 42ND ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING AND BOOK CLOSURE

Notice is hereby given that the 42nd Annual General Meeting (the "AGM") of the Members of Madhya Bharat Papers Limited (the "Company") will be held on Friday, September 30, 2022 at 12.00 NOON (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 42nd AGM. The AGM will be convened through VC / OAVM in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with Circular No. 20/2020 dated May 5, 2020 and Circular No. 2/2022 dated May 5, 2022 issued by the Ministry of Corporate Affairs ("collectively referred to as MCA Circulars").

In accordance with the aforesaid Circulars the Notice convening the 42nd AGM along with the Annual Report for the Financial Year 2021-22, have been sent through electronic mode on Thursday, September 08, 2022 only to those Members whose e-mail addresses are registered with the Company / Depository Participant's Registrar and Share Transfer Agent (the "RTA") and holding equity shares of the Company as on Friday, August 12, 2022.

The Notice convening the 42nd AGM and Annual Report for the Financial Year 2021-22 are available on the website of the Company viz., www.mbp.in and on the website of the Stock Exchange i.e. Calcutta Stock Exchange Ltd. at www.cse-india.com. Further, the Notice of the 42nd AGM shall also be available on the website of the e-voting agency- Central Depository Services (India) Limited (CDSL) i.e. www.evotingindia.com.

Pursuant to Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Listing Regulations read with SEBI Circular no SEBI/HO/CFD/CMD/ CIR/P/2020/242 dated December 9, 2020 relating to e-voting facility provided by Listed Entities, the Company is pleased to provide e-voting facilities through CDSL to its Members, in respect of the businesses to be transacted at the AGM. As per SEBI Circular no SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 e-voting process will also be enabled for all individual demat account holders, by way of a single login credentials through their demat accounts/ websites of Depository Participant(s). The members and instructions to cast votes through remote e-voting as well as through e-voting system during the AGM have been provided alongwith the Notice.

The businesses set out in the Notice shall be transacted through e-voting only. The Members, whose names appear in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Friday, September 23, 2022 being the cut-off date, shall be entitled to avail the e-voting facility. The remote e-voting will commence on Tuesday, September 27, 2022 (9.00 A.M. IST) and end on Thursday, September 29, 2022 (5.00 P.M. IST). Thereafter, the mode of remote e-voting shall be disabled by CDSL at 5.00 P.M. on September 29, 2022. The Members who have already cast their vote by remote e-voting prior to the AGM, may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. The detailed procedure for remote e-voting and attending the AGM through VC/OAVM is provided in the Notice of the AGM.

Any person, who acquires equity shares of the Company and becomes a Member after despatch of the Notice of the AGM and holds shares as on the cut-off date, i.e. Friday, September 23, 2022 may obtain the Login ID and Password by sending a request at helpdesk.evoting@cdsindia.com or call at 1800 22 55 33. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call at 1800 22 55 33.

Notice is hereby also given that pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company shall remain closed from September 24, 2022 to September 30, 2022 (both days inclusive) for the purpose of 42nd AGM.

Place : Kolkata
Date : September 09, 2022
For Madhya Bharat Papers Limited
(ANANT PATWARI)
Company Secretary



KHARDAH BRANCH (01899)
21, B. T. Road, P.O. Khardah
North 24 Parganas, Pin-700117, W.B.
Email: sbi.01899@sbi.co.in

LOCKER BREAK OPEN NOTICE

Sl. No.	Name of the Locker Holders with Address	Locker No.
1.	ANIMA DE, 8 PURBACHAL, P.O. RAHARA, DIST. 24 PGS.(N), KHARDAH, PIN- 700118	111
2.	SHIB CHANDRA GHOSH & ANIMA GHOSH 56 THANA ROAD, LICHU BAGAN, P.O. B.D., SOPAN, DIST. 24 PGS.(N), KHARDAH, PIN- 700115	112
3.	MAMATA CHAKRABORTY, MANISHA CHAKRABORTY, CHANDRANI CHAKRABORTY, T. N. BANEERJEE ROAD, RAJA ROAD, RAMESH SMRITI BHAWAN, DIST. 24 PGS.(N), KHARDAH, PIN- 700115	143
4.	ASESH PRASAD GHOSH & BABY GHOSH, 179/1, NANDAN KANAN, P.O. RAHARA, DIST. 24 PGS.(N), KHARDAH, PIN- 700118	144
5.	PIJUS KANTI ROY & ANJANA ROY, ROY VILLA, SARADAPALLY, P.O. RAHARA, DIST. 24 PGS.(N), KHARDAH, PIN- 700118	235
6.	SAKTIPIADA CHATTERJEE, CHATTERJE VILLA, P.O. KALYAN NAGAR VIA PANSILA, DIST. 24 PGS.(N), PIN- 700117	352

If the hiring charges due are not paid within 30 days from the date of publication of the notice, the bank shall invoke the provision under the lease agreement and arrange for break open of the locker at entire risk and cost of the hirer.

Date: 10.09.2022 Authorised Officer, State Bank of India

“IMPORTANT

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.”

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
For the attention of the stakeholders of SUBHLABH STEELS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SUBHLABH STEELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/08/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27109WB1991PTC052566
5.	Address of the registered office and principal office (if any) of corporate debtor	1, British India Street, Room -202, Kolkata - 700069, West Bengal
6.	Date of closure of Insolvency Resolution Process	04/05/2022
7.	Liquidation commencement date of corporate debtor	06/09/2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Uttam Tekriwal IBBI/IPA-001/IP-P02192/2020-2021/13365
9.	Address and e-mail of the liquidator, as registered with the Board	35, Dhakuria Station Road, Kolkata - 700 031, Email: ip.uttamtekriwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	11C, Ram Mohan Dutta Road, Kolkata - 700020. liquidator.subhlabh@gmail.com
11.	Last date for submission of claims	05/10/2022

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-II) Kolkata has ordered the commencement of liquidation of the Subhlabh Steels Private Limited on 6th September, 2022

The stakeholders of Subhlabh Steels Private Limited are hereby called upon to submit their claims with proof on or before 5th October, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
UTTAM TEKRIWAL
Liquidator
Place : Kolkata
Date : 09/09/2022
Regn. No.: IBBI/IPA-001/IP-P02192/2020-2021/13365
AFA valid upto 06/03/2023



OFFICE OF THE ADDL. CHIEF ENGINEER M-3
DY. SUPERINTENDING ENGINEER (T) M-3
DELHI JAL BOARD: GOVT. OF NCT OF DELHI
H-BLOCK: SECTOR-15: ROHINI: DELHI-89 E-mail Id:- etenderingm3.djb@gmail.com



PRESS NIT No. 53 (2022-23)

Press Notice Tender

S. No.	Name of Work	Amount put to Tender/ Estimated cost	EMD/ Tender Fee	Date of release of tender procurement solution/I.D.No.	Last date/time of receipt of bid through e-procurement solution
1	Renovation of Sector-23 Rohini J.E-Store Building in AC -07 Bawana under ACE(M)-3.	Rs.26,42,397/-	Rs. 52,900/- Rs.500/-	08.09.2022 2022_DJB_228998_1	19.09.2022 Upto 3.00 PM

Further details in this regard can be seen at <https://govtprocurement.delhi.gov.in>.

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 330 (2022-23)

Sd/-

Dy. Superintending Engineer (T) M-3

STOP CORONA; Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene



Circle SASTRA Centre, Purulia, Module No. 55, Floor No. 5 , Webl IT Park, Saheb Band, Purulia (WB) Possession Notice
cs8301@pnb.co.in

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower to repay the amount as mentioned against each account within 60 days from the date of said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here-in-below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property mentioned here-in-below and any dealing with the property will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

Sl. No.	Name of the Branch	Name of the Account	Name of The borrower (Owner of the property)	Description of the property mortgaged	Date of demand notice	Date of possession notice affixed	Amount outstanding as on date of demand notice
1.	Purulia	Mr. Bhagirath Kumar	Mr. Bhagirath Kumar, S/o Mr. Jagannath Kumar	Land and building comprised in Registered Deed No. 1-3004 of 2006, JL No. 42, RS Khatian no. 116, LR Khatian No. 97, RS Plot No. 2217, measuring 2.75 decimal of Bastu Land situated at Mouza- Karandhi, P.O. Arshai, P.S. Arsha, Dist. Purulia.	10.05.2022	07.09.2022	Rs.29,07,551.69
2.	Purulia	M/s Mahamaya Hardware, Proprietor: Mrs. Dipali Mandal	Mrs. Dipali Mandal, W/o Mr. Bikash Chandra Mandal	Land and building comprised in Registered Deed No. 1-4978 of 1998, JL No. 91, RS Khatian no. 330, RS Plot No. 2278, measuring 2.5 decimal Land situated at Mouza- Hura, P.O. Hura, P.S. Hura, Dist. Purulia.	09.08.2021	07.09.2022	Rs.20,46,430.76
3.	Parbela	Kanai Lal Nayak & Tumpay Nayak	Sri Kanai Lal Nayak	Land and building comprised in Registered Deed No. 1222 of the year 2011, J.L No. 106, L.R Khatian No. 228, Khatian No. 124, RS Plot No. 222 measuring 0.06 acre situated at Mouza- Bauriparas, P.O. & P.S. Neturia, Dist. Purulia.	21.09.2021	06.09.2022	Rs.11,78,922.55

The borrower/s/ guarantor/s/ mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Date : 09.09.2022
Place : Purulia
Mr. Jidan Burh
Authorised Officer, Punjab National Bank



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

punjab national bank

Circle SASTRA Centre

2nd Floor, Shri Durga Market, Police Line Bazar, P.O.- Sripally, Burdwan (WB), PIN-713103

POSSESSION NOTICE (for Immovable Property) Appendix IV [Rule 8(1)]

Whereas the Authorised Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice/s on the dates mentioned against each account calling upon the respective Borrower/s to repay the amount mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of Branch & Borrower with Address	Description of Movable Property & Immovable property :	1) Demand Notice Date 2) Possession Notice Date 3) Outstanding Amount
1	Branch : B. C. Road, Burdwan (319400) Dist.- Purba Bardhaman Borrower : M/s Sunita Enterprise Proprietor : Rajib Kumar Jaiswal R/o- 74, G.T. Road, Dist.- Purba Bardhaman, West Bengal, PIN-713101 Natunpally, P.O.- Sripally, Dist.- Purba Bardhaman, PIN-713104	All that piece and parcel of land and building situated at Extension of charge of home loan Regd. Deed No. 2115 dated 24.05.13 and 679 dated 01.02.2012 within P.S. & Dist.- Burdwan, Mouza- Ichlabad, JL No. 75, RS Plot No. 1683, LR Plot No. 3608, RS Khatian No. 177, LR Khatian No. 7929, Address- Rainagar, Burdwan, Owner- Sunita Jaiswal, W/o Rajiv Jaiswal, Area- 1441 sq. ft. Boundaries : North - 3609 No. Plot, South - 1683 No. Plot (Plot to Rail line approx distance 1050 ft.), East - 1684 No. Plot (Plot to Ma Basundhara Enterprise Approx Distance 275 ft.), West - 1683 part.	1) 02.07.2021 2) 06.09.2022 3) Rs. 62,75,918.17 (Rupees Sixty Two Lakh Seventy Five Thousand Nine Hundred Eighteen and Seventeen Paise Only) as on 30.06.2021 plus further interest and bank charges.

Date : 10.09.2022 Place : Burdwan Mr. Manish Kumar Pandey, Chief Manager and Authorised Officer



ZONAL OFFICE : MIDNAPORE

Station Road, Opposite Old Water Tank
Paschim Midnapore, Pin - 721 101

APPENDIX - IV - A [See Proviso to Rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVALE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guantor(s) that the below described Immovable Property(ies) mortgaged / charged to the Secured Creditor, the **Symbolic Possession** of which have been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is whereis", "As is what is" and "Whatever there is" basis on 12.10.2022 for recovery of outstanding dues mentioned herein below against each account due to the Indian Bank (Secured Creditor), from the Borrower(s) mentioned herein below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property
1.	a) M/s. New Sonali Bricks, Prop: Sri Sanup Ghosh, S/o. Sumit Ghosh, Samraipur, Amba, Gokulpur, Dist West Midnapore Pin 721301. b) Kharagpur Railway Market Branch (e-ALB)	Land and Building on Plot No. 238, L.R. Khatian Nos. 188/1 & 102/1, J.L. No. 115, Area 29 Decimal, Mouza - Amba, vide Gift Deed No. 2457, dated 12.04.1985. Boundary: North - House of Jyoti Mallick, South - Property of Subhasis Santra, East- Vacant Land of Sandip Ghosh, West - Road.	Rs. 22,70,716.00 (Rupees Twenty Two Lakhs Seventy Thousand Seven Hundred & Sixteen Only) as on 05.08.2021	a) Rs. 34,89,000.00 b) Rs. 3,49,000.00 c) Rs. 10,000.00 d) IDIB50442122559 e) Not known to us
2.	a) Smt. Keya Jana, W/o. Late Arun Jana, Raghunathpur (Madhuban), PO/PS/Dist - Jhargram, West Bengal, Pin - 721 507. b) Jhargram Branch (e-ALB)	Plot No. 614 (R-S), 3366 (L.R.), Khatian No. 139/575, J.L. No. 395, Holding No. 449/309, Ward No. 10, Mouza - Jangalkhas, within Jhargram Municipality, Total Area of Land 2.7 Decimal Bastu.	Rs. 30,76,881.00 (Rupees Thirty Lakhs Seventy Six Thousand Eight Hundred & Eighty One only) as on 17.02.2021	a) Rs. 21,48,000.00 b) Rs. 2,15,000.00 c) Rs. 10,000.00 d) IDIB2086845430 e) Not known to us

Date and Time of E-auction : Date : 12.10.2022, Time : 11.00 A.M. to 05.00 P.M.

Platform of E-auction Service Provider :

<https://www.mstcecommerce.com/auctionhome/ibapi>

Sale Price should be above Reserve Price. Bidders are advised to visit the website (www.mstcecommerce.com) of our e-auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDISK No. 033-2280 1004 and other help line numbers available in service providers helpdesk. For Registration status with MSTC Ltd., Please Contact for EMD status please contact ibapirfln@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit : <https://ibapi.in> and for clarification related to this portal, please contact help line number "18001025026" and "011-4110 6131".

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com

Note : This is also a notice to the Borrower(s) and Guarantor(s)

Date : 10.09.2022
Place : Midnapore
Authorised Officer
Indian Bank



STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH, BURDWAN
Ulhas Gate No. 1, Burdwan - 713 104, E-Mail: sbi.14817@sbi.co.in

E-AUCTION SALE NOTICE

Authorised Officer's Details : Name : Abhijit Chakravorty, e-mail : sbi.14817@sbi.co.in, Mob. : 96744 58888

SALE NOTICE FOR SALE OF IMMOVABLE / MOVABLE PROPERTIES

[See Proviso to Rule 8(6) / 9(1) & 6(2)]

E-Auction Sale Notice for Sale of Immovable/Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to [Rule 8(6)/9(1) & 6(2)] of the Security Interest (Enforcement) Rule, 2002.

DATE OF TIME OF E-AUCTION : Date : 27.09.2022 (For Sl. No.1) & 11.10.2022 (For Sl. No. 2)

TIME : 300 MINUTES FROM 11.00 A.M. TO 04.00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID

PROPERTY INSPECTION DATE : 22.09.2022 (For Sl. No. 1) & 06.10.2022 (For Sl. No. 2)

Earnest Money Deposit (EMD) being the 10% of Reserve price to be transferred / deposited by bidders in his/her/their own Wallet provided by M/s. MSTC Ltd. on its e-auction site <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> by means of RTGS / NEFT. Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem. GST as and when applicable will be paid by the buyer.

Intending Bidders can bid for only for Plant & Machinery. However, priority will be given for purchase of land and building along with Plant & Machinery together. Only land and building will not be sold.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable / Movable Properties hypothecated / pledge & mortgaged / charged to the Secured Creditor, the **Symbolic / Physical Possession** of which has been taken by the Authorised Officer State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is " basis on 27.09.2022 (For Sl. No.1) & 11.10.2022 (For Sl. No. 2) time from 11.00 A. M. to 04.00 P. M.

Sl. No. 01	[See Proviso to Rule 9(1) & Rule 6(2)]
In connection with recovery of Rs. 4,36,10,115.00 as on 01.11.2018 + further interest thereon + other expenses & cost as per Demand Notice dated 02.11.2018 due to the secured creditor from M/s. BULU VIEW POULTRY & AGROTECH, Directors : 1) SHRI VIVEKANANDA KUNDU, 2) SHRI RITESH KUNDU, Guarantor : Shri Gobinda Prasad Kundu. The Reserve Price will be Rs. 3.01 Crs. [Property 1 & 2] and Earnest Money Deposit (EMD) will be Rs. 30.10 Lakh. Bid Incremental Amount : Rs. 1,00,000.00 (Description of the Immovable Property with known encumbrances, If any) Property - 1 : (a) Land & Building of M/s Bulu View Poultry & Agrotech Pvt. Ltd. at Village - Aralbanshi, Mouza - Aralbanshi, P. O. - Rajagram, Bankura, Pin - 722146, J. L. No. 190, Khatian No. 373, Plot No. 510, Area 2.90 Acre vide Title Deed No. 1672 of 2009 and Title Deed No. 2749 of 2009 in the name of Vivekananda Kundu (b) Land & Building of M/s. Bulu View Poultry & Agrotech Pvt. Ltd. at Village - Aralbanshi, Mouza - Aralbanshi, P. O. - Rajagram, Bankura, Pin - 722146, J. L. No. 190, Khatian No. 342, Plot No. 510, Area 4.27 Acre vide Title Deed No. 993 of 2007 in the name of Ritesh Kundu. Property - 2 : Plant & Machinery of M/s. Bulu View Poultry & Agrotech Pvt. Ltd. at Village - Aralbanshi, P. O. - Rajagram, Bankura, Pin - 722146.	